

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**MA/310/00285/2018 & OA/310/00691/2018**

**Dated Tuesday the 12<sup>th</sup> day of June Two Thousand Eighteen**

**PRESENT**

**HON'BLE SMT. B. BHAMATHI, Member (A)**

1.N.Natarajan,  
2.T.Kumaravel,  
3.S.Thirumaran,  
4.K.Murali,  
5.D.Gopi,  
6.A.Balaji. ....Applicants

By Advocate M/s. V. Ramalingam

Vs

1.Union of India rep by,  
The Secretary of Ministry of Culture,  
“C” Wing, Sastri Bhavan,  
New Delhi 110001.  
2.The Director General,  
Archaeological Survey of India,  
Janpath,  
New Delhi 110011.  
3.The Director (Admin),  
Archaeological Survey of India,  
Janpath,  
New Delhi 110011.  
4.The Superintending Archaeologist,  
Archaeological Survey of India,  
Chennai Circle,  
Fort St. George,  
Chennai 600009. ....Respondents

By Advocate Mr. M.T.Aruman

**ORAL ORDER**

**(Pronounced by Hon'ble Smt. B. Bhamathi, Member(A))**

Heard learned counsel for the applicants. MA filed by the applicants for joining together and filing a single OA is allowed.

2. The applicants have filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

“i. To regularize the services of the applicants in accordance with instructions vide OM No. 49014/2/86 Estt. (C) dated 07.06.1988 of the Ministry of Personnel, Public Grievances and Pensions (Department of Personnel and Training),

ii. To direct the respondents to make payments to the applicants with 1/30<sup>th</sup> status (ie., Rs. 18,000/- plus dearness allowance) as per the recommendations of the 7<sup>th</sup> Central Pay Commission in accordance with instructions vide OM No. 49014/2/86 Estt.(C) dated 07.06.1988 of the Ministry of Personnel, Public Grievances and Pensions (Department of Personnel and Training),

iii. For such further or other relief or reliefs as this Hon'ble Tribunal may deems fit and proper in the circumstances of the case and thus render justice.”

3. It is submitted that the applicants are working as casual labourers on temporary basis under the 4<sup>th</sup> respondent department and they have completed 10 years of service as such. They made their individual representations on 20.03.2017 and joint representation on 19.12.2017 for regularisation of their services. The representations are still pending for consideration. Learned counsel for the applicants submits that the applicants would be satisfied if the respondents are directed to consider their representations in the light of the pleadings made by them in this OA within a time limit to be stipulated by this

Tribunal.

4. Mr. M.T.Arunan takes notice for the respondents.
5. To meet the ends of justice and without going into the merits of the case, I deem it appropriate to direct the respondents to consider the representations of the applicants dated 20.03.2017 and 19.12.2017 in the light of the pleadings made by them in this OA in accordance with law and pass a reasoned and speaking order within a period of 16 weeks from the date of receipt of a certified copy of this order. The applicants are at liberty to approach this Tribunal if their grievance still persists. Issues of law, including delay, if any, are kept open.
6. OA is disposed of with the above direction at the admission stage.

**(B. Bhamathi)**  
**Member(A)**  
**12.06.2018**

SKSI